

ITEM NO.19

Court 3 (Video Conferencing)

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 23610/2020

(Arising out of impugned final judgment and order dated 12-03-2020 in FA No. 273/2017 04-07-2019 in FA No. 273/2017 passed by the National Consumers Disputes Redressal Commission, New Delhi)

DR. P.R. JAYASREE & ANR.

Petitioner(s)

VERSUS

M/S ERNAKULAM MEDICAL CENTRE & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.116037/2020-CONDONATION OF DELAY IN FILING and IA No.116038/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 14-12-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. V. Chitambaresh, Sr. Adv.
Mr. A. Karthik, AOR
Mr. C. Govind Venugopal, Adv.
Ms. Anushka Pardikar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

There shall be stay of operation of the impugned judgment and order(s) in the meantime.

Tag with SLP (C) No. 3545 of 2020.

(JAYANT KUMAR ARORA)
COURT MASTER

(NISHA TRIPATHI)
BRANCH OFFICER